

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No.11
IA Nos.344/2020, 176, 182 & 238/2021 in
CP (IB) No.304/BB/2019

IN THE MATTER OF:

Mayank Harshad Talati & Anr. ... Petitioners
Vs.
M/s. Greens Farm Tech Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 12.01.2023

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

The RP : Shri Jugraj Singh Bedi
For the RP : Shri Srinandan K., Adv.
For Resp. in IA 182/2021 : Ms. Athulya M.P., Adv.

ORDER

IA No.344 of 2020:

1. This application has been filed by the RP of the Corporate Debtor seeking to direct the Respondents to handover documents, financial assets, movable assets, access to the books of accounts, etc.
2. Heard the learned Counsel for the Applicant and RP.
3. Pursuant to order dated 24.11.2022, Ld. Counsel for the Applicant has filed revised Memo of Parties *vide* Diary No.165 dated 09.01.2023. The same is taken on record.
4. Issue notice to R-4: M/s. Dinesh Bhatkal & Associates. Registry is directed to prepare the notice and Counsel for the Applicant is permitted to collect the notice and serve it on the aforesaid R-4 along with a copy of the Application and other material documents through Speed Post as well as by email and to file proof of service along with tracking report in the Registry well before the next date of hearing.
5. List the case on **22.02.2023**.

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IA No.176 of 2021:

1. This application has been filed by the RP of Corporate Debtor seeking an order for liquidation of the Corporate Debtor.
2. Heard the learned Counsel for the Applicant and the RP.
3. Pursuant to order dated 24.11.2022, Ld. Counsel for the Applicant has filed list of pending cases against the Corporate Debtor *vide* Diary No.166 dated 09.01.2023. The same is taken on record. Ld. Proxy Counsel for the Respondent seek one week's time to file necessary application for extension of CIRP as they have submitted the Resolution Plan but CoC rejected the same on technical grounds.
4. List the case on **22.02.2023**.

IA No.182 of 2021:

1. This application has been filed by the RP of Corporate Debtor seeking an order declaring that the Respondents were liable for business of the Corporate Debtor to be carried on with the intention of defrauding the creditors of the Corporate Debtor or for fraudulent purpose.
2. Heard the learned Counsel for the Applicant, the RP and the Respondents.
3. *Vide* order dated 24.11.2022, it is noticed that Respondents right to file reply was forfeited on 07.10.2022. Ld. Counsel for the Respondents seeks short time as the Senior Counsel is not available today to argue the matter.
4. List the case on **22.02.2023**.

IA No.238 of 2021:

1. This application has been filed by the RP of the Corporate Debtor seeking to direct the Respondent-Bank to defreeze the Bank Account.
2. Heard the learned Counsel for the Applicant and the RP. None appears for the Respondent-Bank.
3. *Vide* order dated 24.11.2022, it is noticed that Respondent right to file reply was forfeited. Ld. Counsel for the RP seeks observations from this Adjudicating Authority in this IA so that he can produce it before relevant Courts. He is directed to place on record the relevant Court proceedings.
4. List the case on **22.02.2023**.

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MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

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T. KRISHNAVALLI
MEMBER (JUDICIAL)